

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/167(AHM)2021 in CP(IB) 127 of 2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2021**

Name of the Company: Sankalp IN A Partnership Firm Through  
Its Partner Kailash Goenka  
V/s  
Amit Jain RP For Neesa Leisure Ltd  
Section 60(5) IBC r.w rule 11 of NCLT,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.  
2.

**ORDER**

**(through video conferencing/physical)**

Mr. Bhavesh Choksi, Advocate appeared on behalf of Applicant. Mr. Nandish Chudgar, Advocate appeared on behalf of Respondent/RP. Mr. Pratik Thakkar, Advocate for the Committee of Creditors appeared.

The instant application is filed by the Applicant under section 60(5) of the IB Code r.w. Rule 11 of NCLT Rules, 2016.

The Applicant is directed to serve the copy upon the COC and the RP.

List the matter along with connected matters on 10.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 9th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**